

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA**  
**UNSTARRED QUESTION NO. 2092**  
**TO BE ANSWERED ON FRIDAY, THE 29<sup>th</sup> JULY, 2022**

**Advocate Welfare Fund**

**2092. SHRI SRIDHAR KOTAGIRI :**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether Advocate Welfare Funds which exist in most of States are lacking availability of fund due to inability of State to provide fund to them, if so, the details thereof; and
- (b) whether the Government proposes to provide financial support to Advocates Welfare Fund and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a): The Advocates' Welfare Funds which exist in 15 States are created as per respective State Laws. For the remaining States as per section 2 (b) (i) of the Advocates' Welfare Fund Act 2001 "appropriate Government" means, in the case of advocates admitted on the roll of a Bar Council of a State, the State Government. Therefore, the administration of Advocates' Welfare funds in States, is the concern of the respective State Government(s).

(b): The Central Government as per section 2(b) (ii) of the Advocates' Welfare Fund Act 2001 is the appropriate Government only in the case of advocates admitted on the roll of a Bar Council of a Union territory and no such proposal from any Union Territory to provide financial support is pending consideration of the Central Government.